

INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "G": NEW DELHI
BEFORE MS. SUCHITRA KAMBLE, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
(Through Video Conferencing)

ITA No. 6189/Del/2018
(Assessment Year: 2009-10)

Shree Giriraj Steels P. Ltd, C/o. Jain Singh & Co, 2 Basement, Central Lane, Bengali Market, New Delhi PAN: AABCS5487K	Vs.	ITO, Ward-23(3), New Delhi
(Appellant)		(Respondent)

Assessee by :	Ms. Akarti Dhawan, Adv
Revenue by:	Shri Rakesh Dubey, Sr. DR
Date of Hearing	14/09/2021
Date of pronouncement	14/09/2021

ORDER

PER PRASHANT MAHARISHI, A. M.

1. This appeal is filed by the assessee against the order passed by the Id CIT(A)-30, New Delhi dated 31.07.2018 for Assessment Year 2009-10.
2. At the time of hearing the assessee submitted that it has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020 and submitted copy of Form No. 3 issued on 08.01.2021 and therefore, it was stated that the appeal of the assessee may be treated as withdrawn.
3. The Id DR did not have any objection to the same.
4. We have carefully perused the letter dated 13.09.2021 submitted by the assessee along with Form No. 3 issued by Ld PCIT, Delhi-7 on 08.01.2021 wherein, for Assessment Year 2009-10 the assessee has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020. In view of this the appeal of the assessee is dismissed as withdrawn.
5. In the result, the appeal of the assessee is dismissed.
Order pronounced in the open court on 14/09/2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

-Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Dated: 14/09/2021
A K Keot

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi